

**NATIONAL COMPANY LAW TRIBUNAL
COURT No. – I, MUMBAI BENCH**

*** **

**CP(CAA)No. 37/MB/2021
in
CA(CAA)No. 1100/MB/2020**

Springtide Infotainment Media Pvt Ltd.

*** **

Dated 24thMarch, 2021

ORDER

Sr. No. 2

The matter is taken up on VC. Mr. Hemant Sethi, Counsel for the Petitioner is present. The CP No. 37 of 2021 is taken up for hearing. Heard the Counsel for the Petitioner. Petition is admitted.

The Petitioners, shall at least 10 days before the date fixed for hearing, publish the notice of hearing of the Petition in two local newspapers viz. one in English and one in Vernacular having circulation in the area where the registered office is situated as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. The Petitioner Companies shall issue notices to statutory authorities, as required under Rule 8 of the said Rules, informing the date fixed for hearing. The Petitioner shall host notices along with the copy of the Scheme on their respective websites, if any.

The Petitioners shall file proof of compliance electronically 3 days before the final hearing with this Tribunal. Petition on being admitted is fixed for hearing and final disposal on 12.05.2021.

**Sd/-
V. NALLASENAPATHY
Member (Technical)**

**Sd/-
JANAB MOHAMMED AJMAL
Member (Judicial)**